

Government raises, and carries on a huge propaganda, is that people who have been sent back are not Pakistani infiltrators but Indian nationals. Therefore, to determine that this kind of charge cannot truthfully be made, we have to take some steps to avoid any mistakes being made in this matter.

#### WRITTEN ANSWERS TO QUESTIONS

##### Fourth Five Year Plan

\*685. **Shri P. Venkatasubbalah:** Will the Minister of Planning be pleased to state:

(a) whether it is a fact that the Planning Commission is contemplating of reversing the present planning techniques in preparing and formulating the Fourth Five Year Plan; and

(b) if so, in what way it would be a departure from the previous methods adopted in preparing the previous Five-Year Plans?

**The Deputy Minister in the Ministry of Labour & Employment and for Planning (Shri C. R. Pattabhi Raman):** (a) and (b). No Sir. In the light of experience and further studies, procedures relating to the preparation of Five Year Plans are being continuously improved. Special attentions is being given to possibilities of improving procedures and methods for planning in the context of the Fourth Five Year Plan.

##### Study of Public Sector Projects

\*687. { **Shri Shree Narayan Das:**  
**Shri Firodia:**  
**Shri S. N. Chaturvedi:**

Will the Minister of Planning be pleased to state:

(a) whether the Planning Commission has got a study made of the case of 15 projects in the public sector;

(b) if so, the results of such study:

(c) important points of deficiency detected; and

(d) suggestions made to make up the deficiencies?

**The Deputy Minister in the Ministry of Labour & Employment and for Planning (Shri C. R. Pattabhi Raman):**

(a) and (b). The pilot study which the Planning Commission has taken in hand with a view to evolving suitable systems for programming and for reporting on performance in public sector undertakings is in progress. Seven out of the 15 projects selected for study have been visited so far.

(c) and (d). These aspects are being considered in relation to each project as it comes under study.

##### Industrial Disputes Act

{ **Dr. Ranen Sen:**  
 \*688. { **Shri Dinen Bhattacharya:**  
 | **Dr. Saradish Roy:**

Will the Minister of Labour and Employment be pleased to state:

(a) whether the attention of Government has been drawn to the recent judgment of the Supreme Court that the employees under the educational institutes are not entitled to the privileges admissible under the Industrial Disputes Act; and

(b) if so, how Government propose to safeguard the interests of this class of employees?

**The Deputy Minister in the Ministry of Labour & Employment and for Planning (Shri C. R. Pattabhi Raman):**

(a) Yes.

(b) The matter is being examined.

##### Indians in Ceylon

{ **Shri Indrajit Gupta:**  
 | **Shri Bade:**  
 \*689. { **Shri Brij Raj Singh:**

**Shri Kachhavaia:**

{ **Shri A. P. Singh:**  
**Shri Balkrishna Wasnik:**

Will the **Prime Minister** be pleased to refer to the reply given to Starred Question No. 274 on the 26th August, 1963 and state:

(a) whether Government's attention has been drawn to the reported statement made in Ceylon's House of Representatives on the 30th August, 1963 by Mr. Felix Bandarnaike to the effect that there were no "Stateless" persons in Ceylon, and that the Nehru-Kotelawala pact of 1954 was not carried out by India; and

(b) Government's reaction to the above-mentioned statement?

**The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh):** (a) Yes, Sir.

(b) This statement is generally in line with the views of the Government of Ceylon expressed in the past. The question of people of Indian origin in Ceylon is under discussion. The Prime Minister has received a letter from the Prime Minister of Ceylon which is under examination by the Government of India.

**Session of the U.N. General Assembly**

\*690. **Shri Hari Vishnu Kamath:** Will the **Prime Minister** be pleased to refer to the reply given to Starred Question No. 289 on the 26th August, 1963 and state:

(a) whether the names of the other members of the Indian delegation to the next session of the United Nations General Assembly have been finalised;

(b) if so, who and what they are;

(c) whether considerations of economy during the period of Emergency have been borne in mind when fixing the size of the delegation;

(d) whether Government have proposed or seek to propose the inscription of additional items on the agenda of the session; and

(e) if so, the outlines thereof?

**The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh):** (a) and (b). Yes, Sir. A copy of a list showing the composition of the Indian Delegation is placed on the Table of the House. [Placed in Library. See No. LT-1727/63].

(c) Yes, Sir.

(d) and (e). India along with 15 other countries has proposed an additional item entitled "The violation of Human Rights in South Vietnam" for inclusion in the agenda of the 18th regular session of the General Assembly.

**Chinese Spies in NEFA**

{ **Shri Bade:**  
**Shri Kachhavaia:**  
 \*690-A. { **Shri Brij Raj Singh:**  
**Shri A. P. Singh:**  
**Shri Hem Barua:**

Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that in July, 1963 some persons were arrested as Chinese spies;

(b) whether the arrested persons were kept in Teju Jail in NEFA;

(c) whether it is also a fact that the arrested persons in Teju Jail have absconded carrying with them five rifles and some bullets; and

(d) the action taken against the Officers on duty?

**The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh):** (a) Five Mishmis from remote northern villages of Lohit Frontier Division, NEFA, were arrested in May, 1963, for crossing the frontier and re-entering it without valid documents.

(b) They were escorted down to Teju and remanded into judicial custody under CRP guard pending enquiries.